

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.723/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Punjab National Bank  
V/s.  
DLS Industries Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1-	Pankaj Vag F R P.	Advocate	

ORDER

CP No.723/ I&BP/NCLT/MB/MAH/2017

Looking at the Valuation given to the assets of the Company, the Insolvency Resolution Professional is hereby directed to explain on the next date of hearing as to why so much difference is there between the Government Valuation and the Market Valuation.

List this matter on 28.11.2017.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)